

for Delhi Power Houses to a leading Private Chemical Company;

(b) whether it is also a fact that after retirement he is working in the same Private Company now;

(c) if so, details thereof ; and

(d) the action taken thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) No. Some box wagons containing loco coal and not coal booked for Delhi Power Houses were sold during the first 4 months of 1979 to a private chemical company of Delhi under orders of the then Member Traffic, as there was a distress situation prevailing in the firm. Similar assistance was provided to 3 other firms in distress during these months. Such assistance is provided to industries/firms in distress as a general principle whenever feasible.

(b) This Ministry does not have any information about his working with the same private chemical company.

(c) and (d). Do not arise in view of (b) above.

11.59 hrs.

RE-CALLING ATTENTION NOTICES ECT.

श्री राम बिलास पासवान (हाजीपुर) : अध्यक्ष महोदय, उद्योगों के द्वारा टिकट चेंकर की पिटाई का समाचार—गाजियाबाद में पीटा गया है . . .

SHRI JYOTIRMOY BOSU : Diamond Harbour : Sir, the question Hour is not over. One minute is still left. It is a violation of Rule 42. One minute is still there.

MR. SPEAKER : Okay, in one hour, one minute is still there. All right.

(Interruption)

SHRI JYOTIRMOY BOSU : Sir, Delhi University Teachers are picketing and courting arrest.

MR. SPEAKER : You can give it in a sort of a Motion.

SHRI JYOTIRMOY BOSU : Yes, there is a motion I seek your permission. (Interruptions)

Mr. Speaker : Well, I have given permission to Shri Paswan to speak now. Mr. Paswan, under what rule you want to raise your point ?

श्री राम बिलास पासवान : हमने काल-एटेंशन दिया है, एडजर्नमेंट मोशन दिया है। रेल-उपमंत्री के हाथों से रेल कर्मचारी की पिटाई की गई है, गाजियाबाद में रेल-निरीक्षक को पीटा गया है . . .

12 hrs.

MR. SPEAKER : Let me get the facts. Please listen to me . . . I have disallowed the adjournment motion but the calling attention motion is under my consideration.

SHRI GEORGE FERNADES (Muzaffarpur) : Will you need a calling attention motion or an adjournment motion. The Minister is here. He must be asked to make some statement. He is sitting here. He goes with a lathi and beats up the railwaymen. That is what he did yesterday. . . . (Interruption)

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN) : When I walked on the track, I had a stick to check the track. It was not a lathi (Interruptions)

SHRI ATAL BIHARI VAJPAYEE (New Delhi) : He should be allowed to say (Interruptions)

MR. SPEAKER : If he wants to . . .

**SHRI GEORGE FERNANDES :**

You allow him to make a statement. The railwaymen have not been armed. He goes with a lathi and beats them up. He did it Yesterday . . . (*Interruptions*) Now he is threatening us from there . . . (*Interruptions*)

**AN HON. MEMBER :** Please ask him to make a statement.

**MR SPEAKER :** I will ask him in my own way.

**SHRI GEORGE FERNANDES :** He got up ; Please ask him to say some thing (*Interruptions*)

**MR. SPEAKER :** I have not been barred him, I will ask him

मैं पूछूंगा लेकिन अपने तरीके से पूछूंगा। वह अपने आप कहना चाहें तो कहें . . .

**श्री राम बिलास पासवान :** वह बोलना चाहते हैं, आप उनको बोलने दोजिये।

**अध्यक्ष महोदय :** मैंने कब रोका है ?

**श्री राम बिलास पासवान :** आप एलाउ कीजिए ।

**MR SPEAKER :** Please sit down

**SHRI A.K. ROY (Dhanbad) :** Mr. Speaker, Sir . . . \*

**MR SPEAKER :** Nothing is going on record without my permission. Not allowed.

Where will this outburst lead you ? When I have permitted you specifically to make a special mention you are unnecessarily wasting the time of the House and your lung power. I gave you permission. I allowed you, you are not taking advantage of that. . . Please sit down.

**SHRI JYOTIRMOY BOSU :** Sir

I want to draw your attention to the adjournment motions and various other motions given to you about the Delhi University Teachers Association. They are courting arrest. . . (*Interruptions*)

**MR SPEAKER :** This is not the way not allowed.

**SHRI JYOTIRMOY BOSU :** The whole thing will come to a standstill.

**MR SPEAKER :** It is not a subject for adjournment motion.

**PROF. P. J. KURIEN (Mavelikara)** It is a serious matter affecting the national integration of our country that anti-Tamilian and anti-Malayalee posters have appeared in Bangalore. I have given a call attention motion. (*Interruptions*)

**MR SPEAKER :** Listen to me. You are unnecessarily getting agitated. Mr Georg Fernandes had brought it to my notice; you had brought it to my notice. Mr. Lakkappa had brought it to my notice. There are two separate issues: one is about Bangalore, and the other about Bombay. I am bringing out a Calling Attention on both the things combined. I have admitted a Calling Attention regarding both of them. It will come tomorrow. That is what it is. Everything takes time and everything will be discussed without any barring. You please sit down.

(*Interruptions*)

**SHRI SATYASADHAN CHAKRABORTY :** (Calcutta South) ; I am standing for a long time. Thank you ; you have permitted me. Will it go on record ?

**MR SPEAKER :** Yes, if it is relevant. It has to be relevant. It will go on record

**SHRI SATYASADHAN CHAKRABORTY** A very important Delhi University teacher. . .

MR SPEAKER : I have already disallowed that Sir.

SHRI SATYASADHAN CHAKRABORTY : You have disallowed me, Sir ?

MR SPEAKER : Yes Sir.

SHRI SATYASADHAN CHAKRABORTY : The teachers are on the streets. At least allow 377.

MR. SPEAKER : Not adjournment motion.

SHRI SATYASADHAN CHAKRABORTY : At least 377.

MR. SPEAKER : That I will see ; you can come to me.

SHRI JYOTIRMOY BOSU : Sir I have located the Minister. You ask him to make a statement.

MR. SPEAKER: You give me notice. I will ask him . You give me notice : I will forward it to him.

SHRI RAJESH PILOT (Bharatpur) : Earlier, Mr Harish Rawat had raised the Calling Attention. To-day, I have given notice for a calling Attention and 377 about this Meerut bank.

MR. SPEAKER: I have already allowed a 377 on that.

SHRI RAJESH PILOT : You are allowing me!

MR. SPEAKER: I don't know. The subject has been allowed.

SHRI A.K. ROY : I had only requested that the Minister should make a statement regarding the explosion in the Bokaro Steel Plant which led to the closure of the plant.

MR SPEAKER: Please sit down. I want to make something clear. You wanted to draw the attention of the Minister. For the information of all the Members generally, I wanted to say this. And when I specifically asked you, and you

could draw the attention to the same thing by a special mention; unnecessarily, you have taken your lung power out. Unnecessarily. Will it help, Sir, in this way! I would have given it under some rules. The same thing would have been allowed. Now it has not gone on record. Then it would have gone on record.

श्री राम बिलास पासवान : यह बड़ा सीरियस मामला है बिहार का ।

MR. SPEAKER: I know I would have given a calling Attention too. There is no bar about it. If he was so eager about it, I could give him even to-day. I could give it.

SHRI SUNIL MAITRA: rose

MR. SPEAKER: Look, Mr. Sunil Maitra. If it had been brought to-day it could not have been brought under Calling Attention. So, that was the easiest way. I have got nothing against Calling Attention. I can admit that too.

(Interruptions)

SHRI OSCAR FERNANDES (Udipi) : I have given a Calling Attention regarding the serious situation arising out of 29....

MR. SPEAKER: No; you come to me. No Calling Attention here.

SHRI VASANT KUMAR PANDIT (Rajgarh) : I have sought your permission for making a statement under 377.

MR. SPEAKER : Not here, Sir. Come to my chamber. No, Sir.

SHR VASANT KUMAR PANDIT: I came to you yesterday. You asked me.

श्री विजय कुमार यादव (नालन्दा) : बोकारो स्टील प्लांट में गैस पाइप लाइन में जो विस्फोट हुआ है, उसके लिए गैस लिख कर दिया है ।

अध्यक्ष महोदय : मैंने सुन लिया है।  
उसको 377 में मैंने एलाऊ कर दिया  
है।

श्री विजय कुमार यादव : मैंने  
इस पर कॉलिंग एटेंशन दिया है।

अध्यक्ष महोदय : कॉलिंग एटेंशन  
आएगा, तो आप का नाम बीच में आएगा  
अगर बैलेट में वह आ जाएगा।  
why don't you understand certain  
rules ?

... (व्यवधान) ...

अध्यक्ष महोदय : अब इस का मेरे  
पास कोई इलाज नहीं है, बाजयेयी जी।

Can you give me some remedy? I  
will put that into practice. Now  
Papers Laid. Shri Veerendra Patil.

12. 10 hrs.

#### PAPERS LAID ON THE TABLE

REVIEWS AND ANNUAL REPORTS  
OF HINDUSTAN SHIPYARD LTD.  
VISAKHAPATNAM AND COCHIN SHIP-  
YARD LTD., COCHIN FOR 1979-80,  
ANNUAL ACCOUNTS OF TUTICORIN PORT  
TRUST FOR 1979-80 AND NOTIFICATIONS  
UNDER MERCHANT SHIPPING ACT,  
1953 RE. RECRUITMENT RULE FOR  
CERTAIN CADRES.

THE MINISTER OF SHIPPING  
AND TRANSPORT (SHRI  
VEERENDRA PATIL) : I beg to  
lay on the Table :—

(1) A copy each of the following  
papers (Hindi and English ver-  
sions) under sub-section(1) of sec-  
tion 619A of the Companies Act,  
1956 :—

(a) (i) Review by the Govern-  
ment on the working of  
the Hindustan Shipyard

Limited, Visakhapatnam,  
for the year 1979-80.

(ii) Annual Report of the  
Hindustan Shipyard Li-  
mited Visakhapatnam, for  
the year 1979-80 along  
with the Audited Accounts  
and the comments of the  
Comptroller and Auditor  
General thereon. [Placed  
in Library see No.  
LT—2070/81]

(b) (i) Review by the Govern-  
ment on the working of  
the Cochin Shipyard  
Limited, Cochin, for the  
year 1979-80.

(ii) Annual Report of the  
Cochin Shipyard Limited  
Cochin, for the year  
1979-80 along with the  
Audited Accounts and the  
comments of the Comp-  
troller and Auditor Gen-  
eral thereon. [Placed  
in Library see No.  
LT—2071/81]

(2) A copy of the Annual Accounts  
(Hindi and English versions)  
of the Tuticorin Port Trust, for  
the year 1979-80 and the Audit  
Report thereon, under sub-section  
(2) of section 103 of the Major  
Port Trusts Act, 1963. [Placed  
in Library see No. LT—2072/81]

(3) A copy each of the following  
Notifications (Hindi and English  
versions) under sub-section(3)  
of section 458 of the Merchant  
Shipping Act, 1958 :—

(i) The Shipping Development  
Fund Committee (Chief  
Accounts Officer and Cost  
Accounts Officer) Recruit-  
ment Rules, 1981, publi-